

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

TP/22(KB)2022  
IA(COMPANIES.ACT)/87(KB)2024

**CORAM 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15<sup>TH</sup> MAY 2024**

IN THE MATTER OF	<b>TATA CAPITAL FINANCIAL SERVICES LIMITED VS MAHESHWARY ISPAT LIMITED</b>
UNDER SECTION	<b>SEC 433(E)/433(F) OF CA 1956</b>

**Appearance (via video conferencing/physically)**

Mr. Sankarsan Sarkar, Adv. ] For the Applicant  
Mr. Aditya Kanodia, Adv. ]  
Ms. Suparna Sardar, Adv. ]  
  
Mr. Shaunak Mitra, Adv. ] For the Liquidator  
Mr. Dripto Mazumdar, Adv. ]  
Mr. Chandan Mohata, Adv. ]  
Mr. Shantanu Brahma, CA ] Liq-in-person

**ORDER**

1. Ld. Counsel for the parties present.
2. **IA(COMPANIES.ACT)/87(KB)2024:**
  - a. Having gone through the facts and on being satisfied that the claim can be allowed to put in before the liquidator for consideration on merits. We allow the application, the Liquidator to act upon the request fully on the basis of merits and influence by the fact that the delay has been condone by this. IA is accordingly allowed and **disposed of.**

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**